

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Petition No.157 of 2002

Thursday, this the 16th day of January, 2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.  
Hon'ble Maj. Gen K.K.Srivastava, A.M.

Sunil Dwivedi,  
Son of Late Shri Raja Ram Dwivedi  
Resident of 11 A, Katori Mill  
Mohan Nagar, Ghaziabad, Presented  
working as Daily Wages in the office  
of Commercial officer Shahadara East,  
Chikambarpur, District - Ghaziabad. ... Applicant.

(By Advocate : Shri K.G.Khare &  
Shri R.S.Shukla - Absent)

Versus

1. Sri M.C.Singh, Area Manager,  
Telecom Shahadra East Telephone Exchange,  
U.P.Boarder, Chikambarpur,  
District - Ghaziabad.
2. Sri Braham Singh, Personnel Assistant to  
Area Manager, Sri M.C.Singh Telecom Snahadra  
East, Telephone Exchange, U.P. Boarder  
Chikambarpur, District - Ghaziabad.
3. Sri R.K.Dass, Divisional Engineer (Vigilence)  
at the office of General Manager, Telecom,  
Ghaziabad. .... Respondents.

(By Advocate : Shri R.C.Joshi- Absent)

ORDER (ORAL)


By Hon'ble Mr.Justice R.R.K.Trivedi, V.C.

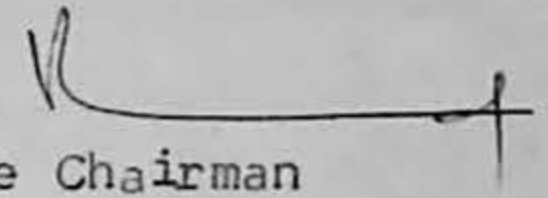
By this application under Section 17 of A.T. Act, 1985  
applicant has prayed to punish the respondents for wilful  
dis-obedience of the order dated 25.6.2002 passed in OA  
No.729/2002.

Contd...2.

2. As the OA has been dismissed as not maintainable, interim order stands dissolved. In the circumstances, no case of contempt is made out. Contempt application is rejected. Notices are discharged.

Copy of the order may be given to the parties within 24 hours.

  
Member-A

  
Vice Chairman

RKM/